

ITEM NO.13

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION(CRIMINAL)....@ DIARY NO(S). 43131/2024

BALWANT SINGH

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

Date : 25-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Ms. Diksha Rai, AOR  
Mr. Gurjinder Singh, Adv.  
Ms. Atiga Singh, Adv.  
Mr. Arijit Dey, Adv.  
Mr. Udit Dedhiya, Adv.  
Mr. Piyush Vyas, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Issue notice, returnable on 04.11.2024.
2. Dasti service, in addition, is granted.
3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Central Agency/Standing Counsel for the respondent(s).
4. In the meantime, the petitioner to take necessary steps to cure the defects pointed out by the Registry.

(NARENDRA PRASAD)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
COURT MASTER